and Table Marks for the year 1989-90, on Patents, under section 155 of the Patents Act, 1970.

[Placed in Library. See No. LT-2190/91]

(ii) Thirty-first Annual Report of the Controller General of Patents, Designs and Trade Marks, for the year 1989-90, on the Trade Marks, under section 126 of the Trade and Merchandise Marks Act, 1958.

[ Placed in Library. See No. LT-2189/91]

- III. (a) Annual Report and Accounts of the Central Machine Tools Institute, Banga lore, for the year 1989-90, together with the Auditors' Report on the Accounts.
- (b) Statement by Government accepting the above Report. [Placed in Library. *See* No. LT-2138/91 for (a) and (b)]
- IV. (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1989-90, togther with the Auditors' Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in, laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-2188/91 for (a) to (c)]

## REG. THE NEED FOR DISTRIBUTION OF EDIBLE OIL "DHARA" THROUGH THE PUBLIC DISTRIBUTION SYSTEM

SHRI A. G. KULKARNI (Maharash tra): Madam, I have to draw your attention to the audacity of the Chairman of the National Dairy Development Board in not ...........

THE DEPUTY CHAIRMAN; Mr. Kulkarni, we have another business first.

SHRI A. G. KULKARNI: ... sup plying oil to Maharashtra.... (Interrup tions). He has also replied \_\_\_\_\_ (Interrup tions) and he has refused to hand over oil for public distribution system ... (In terruptions). I have to draw your attention and through you, the attention of the Government that NDDB Chairman should be hauled up and Dhara oil should be supplied through public distribution system in Maharashtra.

THE DEPUTY CHAIRMAN: Mr. Kulkarni, there are certain things which the Chairman has permitted me to do. Let me do that ... (Interruptions).

SHRI V. NARAYANASAMY (Pondicherry): I had put a question and I have received a reply which is not satisfactory... (Interruptions).

SHRI A. G. KULKARNI: Madam, this is a very serious matter...(*Interruptions*).*It* should be thoroughly enquired into by the Chairman... (*Interruptions*).

THE DEPUTY CHAIRMAN; Mr. Kulkarni, please sit down.

SHRI V. NARAYANASAMY: The Dhara oil should be distributed through the public distribution system. ... (*Interruptions*).

THE DEPUTY CHAIRMAN: If all of you speak at the same time, I am not able to understand what you are talking. Please let me direct it properly... (Interruptions). Just a minute.

SHRI A. G. KULKARNI: Do you want me to come there?

THE DEPUTY CHAIRMAN; Come where? On the Chair? Then I will ask the Chairman to appoint you on **the** panel.

SHRI A. G. KULKARNI; Thank you, Madam.

SHRI V. NARAYANASAMY: I would like the Chairman to thoroughly enquire into the matter... (Interruptions).

SHRI A. G. KULKARNI; Please direct the Government to see that Dhara oil is supplied through the public distribution system and not through Shiv Sena. Would you please direct the Prime Minister?... (Interruptions).

THE DEPUTY CHAIRMAN: Just a minute please. I have heard it. If you want me to say something, please sit down. Allow me to speak ... (Interruptions).

SHRI V. NARAYANASAMY: I had put the question and you have not replied satisfactorily. The Chief Minister has made certain allegations. ... (Interruptions)

THE DEPUTY CHAIRMAN: Now, the Prime Minister is reacting ... (*Interruptions*) . Now, the Government is reacting. Please allow him to speak.

श्री अनन्तराय देवशंकर दवे (ग्जरात): मैडम, गुजरात में भी धारा नहीं मिलता है । वह पब्लिक डिस्ट्रीब्युशन सिस्टम के मध्यम से मिलना चाहिये।

Re. Threat to some Press

PRIME MINISTER (SHRI THE CHANDRA SHEKHAR): Madam, there is some problem about the oil that is lying with the National Dairy Development Board. We have received some complaints from the Chief Ministers of Gujarat and Maharashtra. We had a discussion with the Chairman of the National Dairy Development Board. We are trying to find out what could be done. There is no need to get exercised over it. I assure the hon. Members that the public distribution system run by the State Government will be honoured and no other agencies will run... (Interruptions).

SHRI A. G. KULKARNI: That is good.

SHRI V. NARAYANASAMY: But what is the result of the Chief Minister's allegation? ... (Interruptions).

THE DEPUTY CHAIRMAN: I think you should be- satisfied with what he had said. Please take your seat. Let him finish.

SHRI CHANDRA SHEKHAR; If any allegation is there we shall look into it. And if the Government has made any order, of which I do not know, I shall get it examined.

## REG. THREAT TO SOME PRESS REPORTERS BY A DIPLOMAT.

SHRI GURUDAS DAS GUPTA (West Bengal): Please permit me to speak. This is a very important matter... (Interruptions)

DEPUTY CHAIRMAN: Chairman has permitted Mr. Gurupadaswamy and Shri Gurudas Das Gupta to speak.

SHRI GURUDAS DAS GUPTA: I would like to mention this point in the presence of the Prime Minister. Madam, Indian press has been threatened by the member\* of the diplomatic corps in Delhi itself. . . (Interruptions), It is a very serious matter, Mr. Gurupadaswamy, please let me speak. Madam, the point is, Indian journalists have been threatened by

the members of the diplomatic corps in the capital of India because they are writing against the American, British and other forces invading Iraq and carrying on genocide. The article has appeared in The Economic dated 15th February. The writer Times was Mr. Praful Bidwal. The article was captioned "U.S. has opted for high-tech barbarism". Three days later, a letter was received by the journalist, signed by Mr. P J. Fowler, Deputy High Commissioner, British High Commission. The letter is dated 19th February. I would just quote certain poitions from this letter. In one part, it says: "It is with great regret, therefore, that I read your piece in the 'Economic Times' of 15thf February which, even with every allowance 'for the emotions 1 i npact of the tragic death of civilians in the Baghdad armoured bunker, can be described as outrageously biased and bad journalism." This is one part. In another place, he says: "Your theories about the West trapping Iraq into the invasion of Kuwait can only be described as silly" Then, the letter says: "You surely do no good to India, let alone credit yourself, by spreading wild conspiracy

Madam, this line "You surely do no good to India", is absolutely a veiled threat It is a veiled threat. The point is, this letter could have been sent to the Editor of the journal and it would have been published in the 'Letters to the Editor' column. It seems this person, Mr. Fowler, has his own way of looking at things. Instead of writing to the Editor, to be published In the 'Letters to the Editor' column, he sent the letter privately.

I would say that, firstly, Mr. Fowler has been behaving in a most improper way. He; has been behaving in an arrogant way. This is against all canons of decency and code of diplomatic behaviour I am led to believe that the descendents of the colonisers of India do believe that India is still a colony of theirs. I wish the nation takes note of it, the Government takes note of it. Either Mr. Fowler should apologise, or, he should be expelled from India.

Madam, this not the first nstanee. There are many more instances where the Indian journalists are being briefed, threats.